



C.P(IB) No. 321/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

Present: Hon'ble Member (J) Shri K.R.Jinan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th August, 2017, 10.30 A.M.

ne Company	Sunil Beriwal -Vs- Bhootnath Consultancy Pvt Ltd			
Under Section 9 IBC				
Representa	tive (IN CAPITAL	Appearing on behalf of		Signature with date
rikal Six	٨,	agurations	Cochh	5 With
Prebir 1.	Bazin	Cn.	7	S DE
Shadeb	Shabbin Albani	4	ι,	J &
I. A. L.	odhi - Advocal	Carporale	0.0	
	Section ame & Desig Representa LE Tikas Six Shad S	Section Section Bhootnath Consultancy F Bhootnath Consultancy F Breching BRO BRO BRO BRO BRO BRO BRO BR	Section 9 1BC ame & Designation of Authorized Representative (IN CAPITAL LETTERS) Tikal Sixl. Shade Shakin Albani 1. A. Lodhi	Section Section 9 IBC ame & Designation of Authorized Representative (IN CAPITAL LETTERS) Copiralised Circle Appearing on behalf of Copiralised Circle Shelin Bayi Shell Shellin Albani 1 1,

Ld. Counsels for the operational creditor and the corporate debtor are present.

It appears from the record that the operational creditor has not complied with the provisions of Section 9(3)(b) & (c) of the Insolvency & Bankruptcy Code, 2016. Petitioner is directed to comply with the above provisions and cure the defects within 7 days from today.

Ld. Counsel for the corporate debtor has not filed Vakalatnama but he informed that he undertakes to file Vakalatnama in the Office today.

List the matter on 28/08/2017.

(Jinan K.R.) Member (J)

(Vijai Pratap Singh) Member (J)